

1	2	3	4	5
29.	Andaman and Nicobar Islands	—	05	02
30.	Chandigarh	02	03	00
31.	Delhi	39	48	34
32.	Dadra and Nagar Haveli	—	00	02
33.	Daman and Diu	—	00	01
34.	Puducherry	06	07	04
TOTAL :		472	500	493

#### Beneficiaries under TWRFS

\*31. SHRI T.K. RANGARAJAN: Will the Minister of TEXTILES be pleased to state:

(a) the number of beneficiaries under the Textile Workers Rehabilitation Fund Scheme (TWRFS) for the years 2009, 2010 and 2011;

(b) the number of applications seeking benefit under TWRFS pending and the number of workers covered under such applications;

(c) the reasons for delay in sanctioning the relief under TWRFS;

(d) the number of applications seeking benefit under TWRFS pending, where partial closure has taken place, and the total number of workers under such applications; and

(e) the reasons for delay in sanctioning the relief under TWRFS for partial closure?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) The total number of beneficiaries under Textile Workers Rehabilitation Fund Scheme (TWRFS) is as under:—

Sl. No.	Year	Number of beneficiaries
1.	2009	7490
2.	2010	7374
3.	2011 (upto October, 2011)	763

(b) to (d) There is no pending application lying with Textile Commissioner for disbursement of relief under TWRFS. The Government of Tamil Nadu forwarded a list of 1540 workers displaced due to partial closure of M/s Binny Ltd., Chennai. Detailed scrutiny revealed that these workers separated by voluntarily accepting the VSS in 1994 and are *prima-facie* in-eligible under the TWRFS guidelines. Textile Commissioner has sought comments of State Government on the admissibility of the claim.

(e) Does not arise in view of (d) above.

#### **Bilateral trade agreement with Indonesia and EU**

\*32. SHRI RAMDAS AGARWAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is negotiating for a bilateral trade agreement with Indonesia as well as for a similar pact with European Union and proposes to finalise the same by the end of this year;

(b) if so, whether this bilateral Comprehensive Economic Co-operation Agreement (CECA) will be built on what has already been achieved under the ASEAN-India FTA and cover trade in goods and services and investment; and

(c) whether issues pertaining to non-tariff barriers between India and Indonesia as well as agreement with EU by India have been fully discussed/cleared, if so the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) India and Indonesia have announced the commencement of negotiations on the India-Indonesia Comprehensive Economic Cooperation Agreement (IICECA) in January, 2011. A similar bilateral broad-based Trade and Investment Agreement with the European Union is being negotiated since June, 2007. So far 13 rounds of negotiations have been held with the EU and both sides are actively engaged in finalizing negotiations so as to conclude a balanced, fair and mutually beneficial agreement

(b) The proposed India-Indonesia Comprehensive Economic Cooperation Agreement (IICECA) will be a comprehensive agreement building on what has already been achieved under the India-ASEAN FTA and covering trade in goods and services and investment besides economic cooperation.

(c) The India-Indonesia Comprehensive Economic Cooperation Agreement is still at the stage of pre-negotiation consultations. The broad-based agreement with the European Union covers the areas of trade in goods, trade in services, investment, sanitary and phyto-sanitary measures, technical barriers to trade, trade remedies, customs cooperation and trade facilitation, dispute settlement, competition and intellectual property rights etc.